

Amendment of Labour Plantation Act, 1951

2221. SHRI SANTIUSE KUJUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has proposed to amend the Labour Plantation Act, 1951 for better benefit of the tea garden labourers in Assam as well as in other States of the country, if so, the details thereof;
- (b) keeping in view the current standards why the Labour Plantation Act has not been amended since 1951; and
- (c) the steps and policy the State Government of Assam has taken so far and the suggestion provided to Central Government in regard to amendment of this Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) The Plantations Labour Act, 1951 provides for the welfare of the plantation labour, including the tea garden labourers and regulates the conditions of work in the plantations. The Act was amended in 2010 to make it a comprehensive legislation for the welfare of the plantation labour. The implementation of the Act, however, vests with the respective State Governments.

No suggestion to amend the Act has been received from any State Government, including the Government of Assam. As such, as of now, there is no proposal to further amend the Plantations Labour Act, 1951.

Increase in funds for Assam

2222. SHRIMATI NAZNIN FARUQUE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of funds given to Assam by the Ministry and its various organisations during this financial year;
- (b) the purpose for which these funds were given; and
- (c) the steps being taken to increase these funds and employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) The Scheme-wise details of funds given to Assam, the purpose for which given and the steps taken to increase these funds, during this financial year under Plan and Non-Plan Schemes of Ministry of Labour and Employment and its various organizations are given in the Statement-I and II respectively.

Statement-I***Plan Funds given to Assam***

Name of the Scheme	Funds given during 2014-15	Purpose for which these funds were given	Steps being taken to increase these funds and employment	
			(₹ in lakh)	4
1	2	3	4	
1. VTIP-Externally Aided Project for reforms and improvement in vocational training services rendered by Central and State Governments (assisted by World Bank)	145.37	Upgradation of 7 ITIs in Assam State	(i) As per project design further release of funds against allocation is subject to utilization of earlier released funds. (ii) Upgradation include providing latest infrastructure to the ITIs for improving the employability of pass out trainees	
2. Skill Development Initiative (SDI)	350.00	Funds have been given for implementation of SDI Scheme	Allocation of funds is made based on the States performance in the Scheme.	
3. Upgradation of 1396 Government ITIs through PPP	—	—	State has been requested to forward the proposals for fund under Grants-in-Aid to the State	
4. National Child Labour Project (NCLP)	142.00	The funds are given to Project Societies for running Special Training Centres for rehabilitation of Child Labour	The proposal for 2nd installment during a given financial year is considered only after receiving the annual accounts report.	

1	2	3	4
5. Social Security for unorganized Workers including Rashtriya Swasthya Bima Yojana (RSBY)	A proposal for release of Central share of Rs.355.50 lakh to the State of Assam for the current financial year 2014-15 is pending due to non-receipt of Annual Audit Statement from the State and month-wise break-up of beneficiaries issued under the Rashtriya Swasthya Bima Yojana Scheme.		
<i>Statement-II</i>			
<i>Non-Plan funds given to Assam</i>			
Name of the Scheme	Funds given during 2014-15	Purpose for which these funds were given	Steps being taken to increase these funds and employment
1. Welfare Schemes for SC/ST and OBC Coaching- cum-Guidance Centres (Guwahati) Assam	21.70	To provide services to educate SC/ ST job seekers registered with employment exchanges for enhancing their employability through coaching, counseling and related training programmes.	Funds are allocated as per the provisions made by the Ministry of Finance.
2 Assistance to persons with disabilities i.e. physically handicapped/ challenged persons Vocational	126.45	Vocational Rehabilitation Centres are for handicapped persons providing services free of cost working for evaluation, training and rehabilitation	Funds are allocated as per the provisions made by Ministry of Finance.

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3. Employees' Provident Fund Organization Schemes 4769.00

The fund allocated for administering the ESI Scheme and for providing various benefits to Insured Persons, involving cash benefits like Sickness Benefit, Permanent and Temporary Disability Benefit, Maternity Benefit, Dependant Benefit as well as medical care as per the provisions of the ESI Act

The quantum of allocation depends upon the number of insured persons covered.